

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:BILASPUR

Original Application No.203/00316/2019

Bilaspur, this Thursday, the 21st day of November, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE SHRI B.V. SUDHAKAR, ADMINISTRATIVE MEMBER

Smt. Sonay Bai, W/o Late Puni Ram Aged about 69 years
Housewife, Residing at :130(1) Sagar Para, PO: Deo
Baloda Charoda Dist. Durg (CG) 490025 -Applicant

(By Advocate-**Shri B.P. Rao**)

V e r s u s

1. Union of India, Through The General Manager S.E.C.
Railway Bilaspur Zone GM Office Bilaspur 495004 (CG)
2. The Sr. Divisional Finance Manager SEC Railway,
Bilaspur Division, DRM's Office Bilaspur 495004 (CG)
3. The Branch Manager, Central Bank of India, Main
Branch Bilaspur 495001
4. The Branch Manager, Central Bank of India, Transport
Nagar Branch, Hathkhujh Bhilai 490001 Dist. Durg (C.G.)
- Respondents

(By Advocate-**Shri Vivek Verma** for respondents Nos.1
& 2 and **Shri Waquar Naiyer** proxy counsel for **Shri
Anand Shukla** respondents Nos.3 and 4 [Bank])

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

This Original Application has been filed by the applicant for non disbursement of family pension in her account by the respondent No.4-Bank.

2. Precisely the case of the applicant is that the husband of the applicant was working as Pointsman in Railways and got retired on attaining the age of superannuation on 30.04.2001. Subsequently he died on 03.01.2014. The applicant submitted representation to the respondents department on 04.03.2014. The applicant filed Original Application No.203/52/2017 which was disposed of by this Tribunal on 17.04.2017 by directing the respondents to decide the representation of the applicant. The applicant again filed representation dated 21.04.2017. In compliance of order dated 17.04.2017 of this Tribunal, the respondents passed the reasoned and speaking order on 10.07.2017 (Annexure A/3). The respondents vide letter dated 21/26.02.2018 (Annexure A/4) reauthorized the

respondent No.4-Bank to disburse the family pension to the applicant.

3. The respondents Nos.1 and 2 submitted the memo that the respondents have disbursed the amount of Rs.200000/- in the bank account of the applicant on 03.05.2019.

4. Respondents Nos.3 & 4 submitted breakup of the amount deposited in the account of the applicant as per the direction dated 19.09.2019 of this Tribunal by filing an application for taking documents on records, which is taken on record. It has been submitted in Para 3 of the said application that in the month of May 2019, the pension amount of Rs.8,06,040/- was credited to the applicant's account. In between Rs.2,00,000/- was disbursed from OW.SR.DR. account as she was in need of money immediately on 06.05.2019. Therefore, the grievance of the applicant has been resolved.

5. Learned counsel for the applicant submits that the amount of Rs.8,06,040/- has been credited on 29.05.2019 in the account of applicant.

6. Heard the learned counsel for both the parties and also gone the documents filed in the Original Application.

7. From the document given by respondent No.4 regarding the breakup of amount deposited in the account of applicant i.e. the arrears from Jan 2014 to Mar 2019 the total amount is of Rs.5,45,010/- and from April to May 2019 is Rs.20,160/-. The total sum is of Rs.5,65,170/-. But in the statement of account furnished by respondent-Bank the amount of Rs.806040/- has been credited to the applicant's account. It is evident from the statement of account that the amount of Rs.2,00,000/- credited on 03.05.2019 was disbursed from account of applicant as she was in need of money. As per the statement of account at Page 6 of the application of respondent-Bank the excess amount of Rs.241070/- has been deposited into the account of applicant.

8. In view of the above position, the respondents are directed to reconcile their accounts within a period of two months after receiving the copy of this order. However, the pensioner/applicant shall not be harassed unnecessarily on the error/mistake on the part of the respondents.

9. Accordingly, this Original Application is disposed of in above terms. No costs.

(B.V. Sudhakar)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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